

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-541(PB)/2017

IN THE MATTER OF:

M/s. Chirag Textiles

.... Applicant/Petitioner

Vs.

Abhi-Asmi International Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 28.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

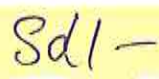
For the Petitioner/Applicant :

For the Respondent :

ORDER

The matter has been called twice. Even in the post lunch session, no one is present in support of the petition.

In the interest of justice, hearing is deferred to 13th December, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

28.11.2017
V.Sethi